

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-1556(PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd.
v.
Dev Polyplast Pvt. Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 04.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Shailendra Singh, RP with Mr. Arush Kumar &
Mr. Chirag Pathor, Advs.

For the Respondent(s):

ORDER

CA-1699(PB)/2019

This is an application filed under Section 12A of the Insolvency & Bankruptcy Code, 2016 read with Regulation 30A (Insolvency Resolution Process for Corporate Persons) Regulation 2016. The settlement reached between the corporate debtor and the lender is supported by 100% voting share in the CoC meeting held on 26.08.2019. It is further stated that all CIRP cost as well as fee of the RP-Mr. Shailendra Singh has also been paid.

In view of the above the application is accepted the admission order and other proceedings initiated in pursuance of the admission order dated 26.02.2019 are recalled and negated. Resolution





Professional shall handover all the papers or any other material to the corporate debtor and other entities.

CA-1699(PB)/2019 stands disposed of.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

04.09.2019
Ritu Sharma